

(2023) 11 SIK CK 0064
In the Sikkim High Court
Case No : Writ Petition (C) No. 12 Of 2023

Ugen Tsewang Kazi

APPELLANT

Vs

State Of Sikkim & Ors.

RESPONDENT

Date of Decision : 30-11-2023

Acts Referred:

Citation : (2023) 11 SIK CK 0064

Hon'ble Judges : Bhaskar Raj Pradhan, J

Bench : Single Bench

Advocate : Thupden Gyatso Bhutia, Shakil Raj Karki, Sujan Sunwar

Judgement

Bhaskar Raj Pradhan, J

1. The learned Assistant Government Advocate states that although the Government is ready to disburse the amount, they have recently been informed about the petition for attachment of the acquired property by the State Bank of Sikkim from whom the petitioner had taken a loan to construct a resort in the acquired property. Accordingly notice has been issued to the petitioner. However, the learned counsel for the petitioner states that he has not received the same. The State-respondent shall furnish a copy of this communication to the learned counsel for the petitioner during the course of the day and thereafter, let the parties make effort to resolve the issues.

2. List it after the reopening of the ensuing winter vacation.